

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Meeting No.11/17 DT. 17.11.2016 held on 10.11.2016 for the licensing year 2016-17 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2015-20 pertaining to Food & Mics. Products under the Chairmanship of Sh. J V Patil, Addl. DGFT. Following members were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Sh. Karan Singh Sejwal	Dy. Indl. Adviser	MFPI
2.	Sh. Harpreet Singh	Asstt. Director	MSME (Chem)
3.	Dr. Kaushik Khamrui	Sr. Scientist	NDRI
4.	Dr. Sulekha SL	Asstt. Commissioner (Trade)	DAHDF
Officers in attendance			
1.	Sh. Rakesh Kumar	JDG	DGFT
2.	Sh. Yoginder Singh	DDG	DGFT
3.	Sh. Ratan Lal Meena	FTDO	DGFT

Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.12(a)(vi) of Hand book of procedure (vol-1) 2015-20 updated as on 01.04.2015.

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459	Party Name:SRS PHARMACEUTICALS PVT. LTD F.No. 01/85/50/161/AM14	Meet No/Date:11/85-ALC3/2016 17.11.2016	Status: Approved																										
Request for review of ad-hoc input output norms in respect of advance authorisation issued under para 4.7 of HBP, Vol.I (2014-14) in respect of following AAs																													
1	<table border="1"> <thead> <tr> <th>Sl.No.</th> <th>Adv. Auth No. & Date</th> <th>DGFT File No. / RA's File No.</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>0310768785 dt. 31.01.2014</td> <td>01/85/50/174/AM14/ 03/95/40/855/AM14</td> </tr> <tr> <td>2</td> <td>0310708120 dt. 07.09.2012</td> <td>01/85/50/131/AM13/ 03/95/40/435/AM13</td> </tr> <tr> <td>3</td> <td>0310789625 dt. 24.09.2014</td> <td>01/85/50/153/AM15/ 03/95/40/424/AM15</td> </tr> <tr> <td>4</td> <td>0310789646 dt. 25.09.2014</td> <td>01/85/50/175/AM15/ 03/95/40/401/AM15</td> </tr> <tr> <td>5</td> <td>0310770501 dt. 18.02.2014</td> <td>01/85/50/162/AM14/ 03/95/40/906/AM14</td> </tr> <tr> <td>6</td> <td>0310777165 dt. 04.04.2014</td> <td>01/85/50/060/AM15/ 03/95/40/1030/AM14</td> </tr> <tr> <td>7</td> <td>0310764676 dt. 06.01.2014</td> <td>01/85/50/148/AM14/ 03/95/40/778/AM14</td> </tr> <tr> <td>8</td> <td>0310720632 dt. 14.01.2013</td> <td>01/85/050/00179/AM13/03/95/40/616/AM13</td> </tr> </tbody> </table>	Sl.No.	Adv. Auth No. & Date	DGFT File No. / RA's File No.	1	0310768785 dt. 31.01.2014	01/85/50/174/AM14/ 03/95/40/855/AM14	2	0310708120 dt. 07.09.2012	01/85/50/131/AM13/ 03/95/40/435/AM13	3	0310789625 dt. 24.09.2014	01/85/50/153/AM15/ 03/95/40/424/AM15	4	0310789646 dt. 25.09.2014	01/85/50/175/AM15/ 03/95/40/401/AM15	5	0310770501 dt. 18.02.2014	01/85/50/162/AM14/ 03/95/40/906/AM14	6	0310777165 dt. 04.04.2014	01/85/50/060/AM15/ 03/95/40/1030/AM14	7	0310764676 dt. 06.01.2014	01/85/50/148/AM14/ 03/95/40/778/AM14	8	0310720632 dt. 14.01.2013	01/85/050/00179/AM13/03/95/40/616/AM13	
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2	0310708120 dt. 07.09.2012	01/85/50/131/AM13/ 03/95/40/435/AM13																											
3	0310789625 dt. 24.09.2014	01/85/50/153/AM15/ 03/95/40/424/AM15																											
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6	0310777165 dt. 04.04.2014	01/85/50/060/AM15/ 03/95/40/1030/AM14																											
7	0310764676 dt. 06.01.2014	01/85/50/148/AM14/ 03/95/40/778/AM14																											
8	0310720632 dt. 14.01.2013	01/85/050/00179/AM13/03/95/40/616/AM13																											
The Committee noted that the comments of MFPI furnished vide their O.M. No. 4(9)/2015-DGFT dt. 25.10.2016 and decided to review ad-hoc input output norms as recommended by MFPI. Accordingly, it was decided to allow 271 Straw from 1.00Kg Beads instead of 290 Straws allowed earlier. All other items and their quantity will remain unchanged. RA may take action accordingly.																													

11/17

योगेंद्र सिंह/YOGINDER SINGH
उप महा निदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महा निदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
एन.टी. रोड, नई दिल्ली
N.T. Road, New Delhi



2	460 Case No.:30/7/85-ALC3/2014	Party Name:RK AGRI BIZ LLP	Meet No/Date:11/85-ALC3/2016 17.11.2016	Status:
	HQ File :01/85/050/00066/AM15/	RLA File :21/24/040/00001/AM15/	Lic.No/Date:2110001118 06.06.2014	Deferred
The Committee noted the comments of MFPI furnished vide their O.M. No. 4(8)/2016-DGFT dt. 26.10.2016 and decided that MFPI may re-examine the issue as the recommended quantity of Litchi Pulp is mentioned for export of blended which is not an export item as per application.				

3	461 Case No.:13/6/85-ALC3/2016	Party Name:NAVYUG AGRO INDUSTRIES PRIVATE LIMITED	Meet No/Date:11/85-ALC3/2016 17.11.2016	Status:
	HQ File :01/85/050/00040/AM17/	RLA File :02/24/040/00037/AM17/	Lic.No/Date:0210206722 31.05.2016	Deferred
The Committee noted the comments of MFPI furnished vide their O.M. No. 4(2)/2016-DGFT dt. 04.11.2016. The Committee decided to seek clarification/justification from the firm about the value addition involved as the product is being exported after extraction of oil from rice bran.				

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462 Case No.:5/6/85-ALC3/2016	Party Name:COMPACT INDIA PVT.LTD.,	Meet No/Date:11/85- ALC3/2016 17.11.2016	Status:
HQ File :01/85/050/00032/AM17/	RLA File :05/23/040/00150/AM17/	Lic.No/Date:0510398922 28.06.2016	Approved
The Committee noted the comments of MFPI furnished vide their O.M. No. 4(15)/2013-DGFT dt. 03.11.2016. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms on net to net basis as under:-			
Export Item	Qty	Import Item	Qty
eeZee Paste NUT made of composite paste of Roasted Peanut, Sugar, SMP etc.	1.00Kg	1. Roasted Peanut Kernels 2. Icing Sugar 3. Skimmed Milk Powder 4. Emulzifiers	0.300Kg 0.294Kg 0.200Kg 0.0165Kg
RA may take consequential action as per policy/procedure.			

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Case No.:6/6/85-ALC3/2016	Party Name:COMPACT INDIA PVT.LTD.,	Meet No/Date:11/85-ALC3/2016 17.11.2016	Status:
HQ File :01/85/050/00033/AM17/	RLA File :05/23/040/00151/AM17/	Lic.No/Date:0510398923 28.06.2016	Approved

The Committee noted the comments of MFPI furnished vide their O.M. No. 4(15)/2013-DGFT dt. 03.11.2016. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms on net to net basis as under:-

Export Item	Qty	Import Item	Qty
eeZee Paste RUSF/eeZee 50 made of composite paste of Roasted Peanut, Sugar, SMP etc.	1.00Kg	1. Roasted Peanut Kernels 2. Icing Sugar 3. Skimmed Milk Powder 4. Emulzifiers	0.340Kg 0.240Kg 0.106Kg 0.0165Kg

RA may take consequential action as per policy/procedure.

योगेंद्र सिंह YUGENDER SINGH

योगेश सिंह/YOGINDER SINGH
उप निदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार निदेशालय
Directorate General of Foreign Trade
व्यापार विभाग, भारत सरकार
Commercial Department of Commerce

464 Case No.:1/7/85-ALC3/2016	Party Name:GILLETTE INDIA LTD	Meet No/Date:11/85-ALC3/2016 17.11.2016	Status:
HQ File :01/85/050/00057/AM17/	RLA File :04/24/040/00050/AM17/	Lic.No/Date:0410162140 28.07.2016	Approved

The Committee noted the comments of MSME(Chem) furnished vide their O.M. No. TL-12021/10/2016-GC and F-DCMSME/8 dt. 08.11.2016 recommending without wastage on net to net basis. On the basis of MSME(Chem)'s comments, the Committee decided to fix the ad-hoc input output norms as under:-

Export Item	Qty	Import Item	Qty
Tooth Brush (Finished and Blister packed) Plastics	5000000.00Nos.	1. Semi finished Tooth Brush(without packing and in bulk condition) Plastics	5000000.00Nos
		2. PVC film/PET Film Rigid (250 to 350Microns) Packing Material	As per packing policy
		3. Paper Board (285-300 GSM) Packing Material.	As per packing policy

RA may take consequential action as per policy/procedure.

[Signature]

465	Party Name:AMAR SINGH & SONS, JAMMU	Meet No/Date:11/85-ALC3/2016 17.11.2016	Status: Approved
HQ File: 01/85/171/076/AM17/DES.VI RA's F.No. 18/24/40/002/AM17	Fixation of ad-hoc input output norms in terms of para 4.06 of HBP, 2015-20 for export of "Walnut Kernels" against import of "Californian Walnut in Shell Chandler Variety".		

The Committee noted the comments of MFPI furnished vide their O.M. No. 4(16)/2016-DGFT dt. 21.10.2016. On the basis of MFPI's comments, the Committee decided to fix ad-hoc input output norms as under:-

Export Item	Qty	Import Item	Qty
Walnut Kernels of same variety and grade as imported.	320.00MT	Californian Walnut in Shell Chandler Variety	800.00MT

RA may take consequential action as per policy/procedure.

[Signature]

466 Case No.:8/6/85-ALC3/2016	Party Name:ADANI FOOD PRODUCTS PVT. LTD.	Meet No/Date:11/85-ALC3/2016 17.11.2016	Status:
HQ File :01/85/050/00035/AM17/	RLA File :24/24/040/00044/AM16/	Lic.No/Date:2410041935 22.03.2016	Approved

The Committee noted the comments of MFPI furnished vide their O.M. No. 4(11)/2016-DGFT dt. 07.11.2016. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:-

Export Item	Qty	Import Item	Qty
Coriander Ground (Powder). Export allowed on pre-import basis & export item to be made out of imported item only. E.O. period shall be 90 days from the date of clearance of each import consignment by Customs Authority as per Appendix 4J(C).	45.540MT	Coriander Whole (98% purity)	46.00Kg

RA may take consequential action as per policy/procedure.

[Signature]
योगेश्वर सिंह/YOGINDER SINGH
Dy. Director General of Foreign Trade
विदेश व्यापार निदेशक जन. प्र. प्र.
Directorate General of Foreign Trade
व्यापार विभाग, विभाग of Commerce
एन. डी. ए. नई दिल्ली
Udyog Bhawan, New Delhi

[Signature]

467	Party Name:KASHMIR WALNUTS OVERSEAS PVT. LTD., JAMMU	Meet No/Date:11/85-ALC3/2016 17.11.2016	Status: Approved
HQ File: 01/85/171/066/AM17/DES.VI Ecom F.No. 18/05/001/46900/0472/6051		Fixation of ad-hoc input output norms in terms of para 4.06 of HBP, 2015-20 for export of "Walnut Kernels" against import of "Walnut in shell".	
9	The Committee noted the comments of MFPI furnished vide their O.M. No. 4(31)/2015-DGFT dt. 25.10.2016. On the basis of MFPI's comments, the Committee decided to fix ad-hoc input output norms as under:-		
Export Item		Qty	Import Item
Walnut Kernels of same variety, grade and origin as imported.		80.00MT	Walnut inshell
			200.00MT
RA may take consequential action as per policy/procedure.			

468	Party Name:MAGHIRAM AND SONS	Meet No/Date:11/85-ALC3/2016 17.11.2016	Status:
Case No.:17/5/85-ALC3/2015			
10	HQ File :01/85/050/00061/AM16/ RLA File :30/24/040/00010/AM16/	Lic.No/Date:3010103501 21.05.2015	Deferred
The Committee noted that the comments are awaited from MSME(Food). The Committee decided to remind MSME(Food) to expedite the comments. The case is deferred for 08.12.2016.			

469	Party Name:S N J BREWERIES PVT LTD	Meet No/Date:11/85-ALC3/2016 17.11.2016	Status:
Case No.:6/5/85-ALC3/2015			
11	HQ File :01/85/050/00050/AM16/ RLA File :04/24/040/00036/AM16/	Lic.No/Date:0410160492 11.05.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 08.12.2016.			

470	Party Name:SACHCHADE FOOD PRIVATE LIMITED	Meet No/Date:11/85-ALC3/2016 17.11.2016	Status:
Case No.:5/4/85-ALC3/2015			
12	HQ File :01/85/050/00035/AM16/ RLA File :08/24/040/00019/AM16/	Lic.No/Date:0810135076 22.04.2015	Approved
The Committee noted the comments of MSME(Food) furnished vide their U.O. No. 17(4)(1)/2015-Food/301 dt. 04.11.2016. On the basis of MSME(Food)'s comments, the Committee decided to fix ad-hoc input output norms with 5% wastage as under:-			
Export Item		Qty	Import Item
Extruded and Expanded (Papad) Products.		720.00MT	1. Potato Native Starch
			2. Potato Granules
			3. Potato Flakes
			4. Modified Potato Starch
			5. Corn Masa Flour
			190.90MT
			57.265MT
			57.265MT
			57.265MT
			21.00MT
RA may take consequential action as per policy/procedure.			

समन्वय विभाग
उप निदेशक निदेश व्यापार
By Director General of Foreign Trade
विदेश व्यापार अनुविभाग
Director General of Foreign Trade
अर्थ विभाग
Udyog Bhawan, New Delhi

13	471 Case No.:7/3/85-ALC3/2015	Party Name:ARJUNA NATURAL EXTRACTS LIMITED	Meet No/Date:11/85- ALC3/2016 17.11.2016	Status:
	HQ File :01/85/050/00021/AM16/	RLA File :10/24/040/00126/AM15/	Lic.No/Date:1010059048 04.03.2015	Deferred
The Committee noted that a clarification/confirmation has been called for from NC-IV vide O.M. dt. 31.07.2015 followed by O.M. reminder dt. 06.10.2015, 13.01.2016, 08.04.2016 and 15.06.2016 which is still awaited. The Committee decided to remind the concerned NC to expedite the reply. The case is deferred for 08.12.2016.				

Rup

14	472 Case No.:14/15/85-ALC3/2014	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:11/85- ALC3/2016 17.11.2016	Status:
	HQ File :01/85/050/00119/AM15/	RLA File :03/94/040/00553/AM15/	Lic.No/Date:0310791144 17.11.2014	Decided
The Committee noted that the firm has surrendered the subject AA and has been confirmed by RA, Mumbai vide their e-mail dt. 20.07.2016. Accordingly, the Committee decided to withdraw the case from agenda.				

Rup

15	473 Case No.:13/5/85-ALC3/2015	Party Name:SIDDARTH KAPOOR	Meet No/Date:11/85- ALC3/2016 17.11.2016	Status:
	HQ File :01/85/050/00057/AM16/	RLA File :02/24/040/00026/AM16/	Lic.No/Date:0210205888 16.06.2015	Deferred
The Committee noted that a clarification/views has been called for from MSME(Hosiery) vide this O M dt. 15.03.2016 followed by O.M. reminder dt. 05.08.2016 which is awaited. The Committee decided to remind MSME(Hosiery) to expedite the clarification/views. The case is deferred for 08.12.2016.				

Rup

16	474 Case No.:18/14/85-ALC3/2015	Party Name:ARJUNA NATURAL EXTRACTS LIMITED	Meet No/Date:11/85- ALC3/2016 17.11.2016	Status:
	HQ File :01/85/050/00143/AM16/	RLA File :10/24/040/00069/AM16/	Lic.No/Date:1010059312 12.11.2015	Deferred
The Committee noted that MFPI has furnished the comments vide their O.M. No. 4(33)/2015-DGFT dt. 21.10.2016 but not from Coffee Board. The Committee decided to seek comments from Coffee Board also. The case is deferred for 08.12.2016.				

Rup

17	475 Case No.:2/11/85-ALC3/2016	Party Name:GHODAWAT AGRO PVT. LTD.	Meet No/Date:11/85- ALC3/2016 17.11.2016	Status:
	HQ File :01/85/050/00099/AM17/	RLA File :31/83/040/00075/AM17/	Lic.No/Date:3110066335 12.09.2016	Deferred
The Committee noted that the comments are awaited from ICAR, Pusa. The Committee decided to remind ICAR, Pusa to expedite the comments. Also decided to seek clarification as to how actual user condition in these cases will be complied with by the applicant because the micro nutrients/fertilizers which is the import item, will be put to actual use only by growers of Roses, not by the exporters of Fresh Cut Flowers. The case is deferred for 08.12.2016				

योगेश्वर सिंह/YOGESHWAR SINGH
उप निदेशक निदेश व्यवहार
Dy. Director General of Foreign Trade
निदेश व्यवहार निदेशालय
Directorate General of Foreign Trade
विदेश व्यापार निदेशालय
Ministry of Commerce
स. 1/2/2016/33 दिल्ली

mk

Rup

18	476 Case No.:4/11/85-ALC3/2016	Party Name:TE CONNECTIVITY INDIA PVT LTD,	Meet No/Date:11/85-ALC3/2016 17.11.2016	Status:
	HQ File :01/85/050/00101/AM17/	RLA File :07/24/040/00376/AM16/	Lic.No/Date:0710109402 16.02.2016	Deferred
The Committee noted that the comments are awaited from MSME(ME). The Committee decided to remind MSME(ME) to expedite the comments. The case is deferred for 08.12.2016.				

19	477 Case No.:7/11/85-ALC3/2016	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:11/85-ALC3/2016 17.11.2016	Status:
	HQ File :01/85/050/00104/AM17/	RLA File :03/94/040/00364/AM17/	Lic.No/Date:0310806877 05.08.2016	Deferred
The Committee noted that the comments are awaited from MSME(Chem). The Committee decided to remind MSME(Chem) to expedite the comments. The case is deferred for 08.12.2016.				

20	478 Case No.:3/11/85-ALC3/2016	Party Name:SUNFRESH AGRO INDUSTRIES PVT. LTD.	Meet No/Date:11/85-ALC3/2016 17.11.2016	Status:
	HQ File :01/85/050/00100/AM17/	RLA File :03/95/040/00305/AM17/	Lic.No/Date:0310806680 27.07.2016	Deferred
The Committee noted that the comments are awaited from MFPI & NDRI. The Committee decided to remind MFPI & NDRI to expedite the comments. The case is deferred for 08.12.2016.				

21	479 Case No.:9/11/85-ALC3/2016	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:11/85-ALC3/2016 17.11.2016	Status:
	HQ File :01/85/050/00106/AM17/	RLA File :03/94/040/00471/AM17/	Lic.No/Date:0310807441 30.08.2016	Deferred
The Committee noted that the comments are awaited from MSME(Food). The Committee decided to remind MSME(Food) to expedite the comments. The case is deferred for 08.12.2016.				

22	480 Case No.:8/11/85-ALC3/2016	Party Name:SHREE RAM AGRO INDUSTRIES	Meet No/Date:11/85-ALC3/2016 17.11.2016	Status:
	HQ File :01/85/050/00105/AM17/	RLA File :24/24/040/00008/AM17/	Lic.No/Date:2410042003 23.06.2016	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 08.12.2016.				

योगेश्वर सिंह/YOGINDER SINGH
उप निदेशक निदेश विभाग
Dy. Director General of Foreign Trade
निदेश विभाग, उप निदेशालय
Directorate General of Foreign Trade
विभाग, निदेश विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

	481 Case No.:6/11/85-ALC3/2016	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:11/85-ALC3/2016 17.11.2016	Status:
23	HQ File :01/85/050/00103/AM17/	RLA File :03/94/040/00502/AM17/	Lic.No/Date:0310807611 06.09.2016	Transfer
The Committee noted that the ITC(HS) of import item falling under chapter 29 of ITC(HS) which is dealt with NC-III. The committee decided to transfer this case to NC-3				

	482 Case No.:5/11/85-ALC3/2016	Party Name:MAGHIRAM AND SONS	Meet No/Date:11/85-ALC3/2016 17.11.2016	Status:
24	HQ File :01/85/050/00102/AM17/	RLA File :30/24/040/00021/AM17/	Lic.No/Date:3010103845 20.09.2016	Deferred
The Committee noted that the comments are awaited from MSME(Food). The Committee decided to remind MSME(Food) to expedite the comments. The case is deferred for 08.12.2016.				

	483 Case No.:1/11/85-ALC3/2016	Party Name:ARIBA FOODS PVT. LIMITED,	Meet No/Date:11/85-ALC3/2016 17.11.2016	Status:
25	HQ File :01/85/050/00098/AM17/	RLA File :56/24/040/00023/AM17/	Lic.No/Date:5610004973 11.08.2016	Deferred
The Committee noted that the comments are awaited from MSME(Food). The Committee decided to remind MSME(Food) to expedite the comments. The case is deferred for 08.12.2016.				

	484	Party Name:PERFECT CARDAMOM & SPICES MARKETING CO. PVT. LTD	Meet No/Date:11/85-ALC3/2016 17.11.2016	Status: Deferred
26	HQ File :01/85/40/002/AM16/DES.VI RA'S F.No. 03/95/40/093/AM16	Fixation of ad-hoc input output norms in terms of para 4.06 of HBP, 2015-20 for export of export product "Product/Assorted/Sterilised Spices namely Cardamom ETO Treated" against import of "Unprocessed/Auassorted/Unsterilised Spices namely Cardamom".		
The Committee noted the comments of MFPI furnished vide their O.M. No. 4(10)/2016-DGFT dt. 08.11.2016. The Committee decided to seek comments from Spices Board and also seek grade and variety, process details from the exporter. The case is deferred for 08.12.2016.				

	485 Case No.:6/5/85-ALC3/2016	Party Name:M & B ENGINEERING LIMITED	Meet No/Date:11/85-ALC3/2016 17.11.2016	Status:
27	HQ File :01/85/050/00019/AM17/	RLA File :08/24/040/00433/AM16/	Lic.No/Date:0810137424 15.03.2016	Deferred
The Committee noted that on the basis of DIPP's deficiency letter No. 7/155/2016-TSW/173 dt. 25.10.2016, certain information have been called for from the firm vide this office e-mail dt. 09.11.2016, reply awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 08.12.2016				

योगेन्द्र सिंह/YOGINDER SINGH
सह निदेशक निदेश व्यापार
Dy. Director General of Foreign Trade
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Directorate General of Foreign Trade
व्यापार विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

28	486 Case No.:9/23/85-ALC3/2014	Party Name:M & B ENGINEERING LIMITED	Meet No/Date:11/85- ALC3/2016 17.11.2016	Status:
	HQ File :01/85/050/00195/AM15/	RLA File :08/24/040/00396/AM15/	Lic.No/Date:0810134481 03.02.2015	Deferred
The Committee noted that on the basis of DIPP's deficiency letter No. 7/155/2016-TSW/174 dt. 25.10.2016, certain information have been called for from the firm vide this office e-mail dt. 09.11.2016, reply awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 08.12.2016				

487	Party Name:PARAG MILK FOODS PVT. LTD	Meet No/Date:11/85- ALC3/2016 17.11.2016	Status: Deferred
HQ File :01/85/50/096/AM16 RA'S F.No. 31/83/40/073/AM16		Request for grant of AA on repeat basis- clarification regarding	
29	The representatives of NDRI, Karnal, DAHDF and PC-IV were also present in the meeting. The issue related to use of import item in subject export item was discussed by the Committee in detail. Representative of DAHDF informed that they are concerned with domestic concerns only. Further, NDRI, Karnal representative apprised the committee that the process of making Paneer using AMF/Butter Oil, as reported by the firm, is not a conventional one. After discussing various aspect of the issue, the Committee decided that a team duly constituted for the purpose should visit the manufacturing unit of the firm and submit a report for further consideration of the committee.		

30	488 Case No.:1/10/85-ALC3/2016	Party Name:PARAG MILK FOODS LTD	Meet No/Date:11/85- ALC3/2016 17.11.2016	Status:
	HQ File :01/85/050/097/AM17	RLA File :31/83/040/059/AM17	Lic.No/Date:3110066363 10.10.2016	Deferred
The Committee noted that the comments are awaited from MFPI and NDRI. The committee decided to remind MFPI & NDRI to expedite the comments. The case is deferred for 08.12.2016				

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योगेन्द्र सिंह/YOGINDER SINGH
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